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Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 54/2015-2020
New Delhi, Dated: 1st January, 2021


S.O.(E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby inserts following Policy Condition against HS Code 330749 00 (preparations for perfuming or deodorizing rooms, including odoriferous preparations used during religious rites: Others) of chapter 33 of ITC (HS), 2017, Schedule – I (Import Policy).

<table>
<thead>
<tr>
<th>HS Code</th>
<th>Description</th>
<th>Import Policy</th>
<th>Existing Policy Condition</th>
<th>Amended Policy Condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>330749 00</td>
<td>Others</td>
<td>Restricted</td>
<td>-</td>
<td>Import of odoriferous preparations such as room fresheners/car fresheners that do not operate by burning is &quot;free&quot;.</td>
</tr>
</tbody>
</table>

2. **Effect of the Notification:** Import of odoriferous preparations such as room fresheners/car fresheners that do not operate by burning under HS Code 33074900 is "free".

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(File No. 01/89/180/MISC-25/AM-03/PC-2(A)/E-2248)